

(6)

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

CP 409/2004 in
OA 63/2003

New Delhi, this the 7th day of April, 2005

Hon'ble Mr. Justice M.A. Khan, Vice-Chairman (J)
Hon'ble Mr. S.A. Singh, Member (A)

1. Shri Ram Prashad
S/o Shri Faquira
2. Shri Charanjit Lal
S/o Shri Ram Kishan
3. Shri S. Lawrence
S/o Shri J. Lawrence
4. Shri Satya Narain
S/o Shri Bishambar Dayal
5. Shri Darshan Ram
S/o Shri Bishal Das
6. Shri Kailash Chand
S/o Shri Jeewan Dass
7. Shri Krishan Murari
S/o Shri Chander Prakash
8. Shri Thakur Das
S/o Shri Bhana Ram

(All the above employees are working as Electrical Supervisor in
Delhi & H. Nizamuddin Railway Station, New Delhi)

...Applicants

(By Advocate Shri K.K. Patel)

V E R S U S

1. Shri R.K. Singh
Chairman, Railway Board.
2. Shri P.K. Goyal
Divisional Railway Manager
Northern Railway, New Delhi.

...Respondents

(By Advocate Shri V.S.R. Krishna)

O R D E R (ORAL)

By Hon'ble Mr. Justice M.A. Khan, VC (J)

By an order dated 9.2.2004 in OA 63/2003, the Tribunal had disposed
of the OA with the following directions: -

"8. Thus, we dispose of this OA with the direction to the
respondents to consider the case of the applicants for grant of

u next case

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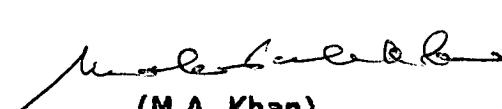
the pay scale allocated to Master Craftsman with effect from the date as to category of Master Craftsman. In case recommendations of the Rakesh Mohan Committee have not been applied to all categories of staff of the Railways, then it should not be applied to the category of Supervisor (Mistries) alone. Respondents should pass appropriate orders in the light of the above observations within three months from the date of communication of this order. No costs.

2. The present application has been filed complaining that the order of the Tribunal has not been implemented and the respondents are in contempt and should be proceeded against under Contempt of Courts Act. In response to the notice issued to the respondents, Chairman of the Railway Board has filed compliance affidavit in which it has been submitted that a detailed, reasoned and speaking order has already been passed, copy of which is at Annexure R-2 to the reply.

3. Having regard to the order dated 25.8.2004 and above facts, the contempt petition should not be proceeded further. The order passed by the respondents gives a fresh cause of action to the applicant and it is open to the applicant to get his grievances redressed against the order in accordance with law. Accordingly, CP is dismissed. Notices are discharged. It will be open to the applicant to seek his remedy in some other proceedings against the order in accordance with law.


(S.A. Singh)
Member (A)

/vikas/


(M.A. Khan)
Vice-Chairman (J)